

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 16/81 SCHEDULED TO BE HELD ON 06.11.2012 BUT ACTUALLY HELD ON 09.11.2012.

The Meeting No. 16/81 of Norms Committee-II was held on 09.11.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2	Shri Sushil Kumar	MOS
3.	Shri K.K. Funda, AD	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:18.12.2012
	Decision : NC decided to send a reminder to RA for report whether the above authorisation has been surrendered by the firm or not. The case stands deferred and to be relisted on 18.12.2012.			

2	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:18.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			

3	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:18.12.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 18.12.2012.			

4	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:18.12.2012
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			

5	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:18.12.2012
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 18.12.2012.			

6	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:18.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			

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Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved		
HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:		
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/357 dated 29.10.2012 as under:-					
Sl. No.	Export Product	Nt. Wt./ unit (kg)	Import Items	Quantity/Unit of EP	Wastage
1 & 3	Rotor Pole LD-210.74.3x 137x 587	28	Permanent Magnet	12 Nos.	Nil
			Rotor Stamping -ive	0.41 Kg.	Nil
			Rotor Stamping +ive	0.41 Kg.	Nil
			Rotor Stamping Neutral dia 6.3 mm.	1.82 Kg.	Nil
			Rotor Stamping Neutral dia 8.7 mm.	7.35 Kg.	Nil
			Aluminium Profile	1 No.	Nil
2	Winding complete 123x 278x 705	135	Samica Film	0.9 sq. mtr.	10%
			Damisol	1.91 kg	10%
			Damicat	0.12 kg	Nil
			Stator Stamping	82.5kg	Nil
			Copper Conductor	46 kg	1%

R/A may take suitable consequential action accordingly.

8	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:18.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 18.12.2012.			

9	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:18.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to send a final reminder to firm giving 15 days period to reply.. The case stands deferred and to be re-listed on 18.12.2012.			

10	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:18.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			

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Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED		Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/		Lic.No/Date:0910047842 22.07.2011	Defer Date
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(46)/2012/TSW(B)/356 dated 19.10.2012 as under:- The norms above AA is ratified as per comments in r/o AA No. 0910038413 dated 3.7.2009 which is as under (export product and import product in respect of both AAs are similar):-				
Export Product	Quantity	Import item	Quantity allowed	
Integral Heavy weight Drill pipe	1 Kg	1. Profiled semi finished hollow bar of relevant dia and length 2. Coating Material 3. Hard banding material	1.035 Kg 0.5 litre /piece of export product 2.73 kg/piece of export product	
R/A may take suitable consequential action accordingly.				

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Case No.:2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED		Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/		Lic.No/Date:0910048323 22.08.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(46)/2012/TSW(B)/355 dated 19.10.2012 as under:- The norms above AA is ratified as per comments in r/o AA No. 0910038413 dated 3.7.2009 which is as under (export product and import product in respect of both AAs are similar):-				
Export Product	Quantity	Import item	Quantity allowed	
Integral Heavy weight Drill pipe	1 Kg	1. Profiled semi finished hollow bar of relevant dia and length 2. Coating Material 3. Hard banding material	1.035 Kg 0.5 litre /piece of export product 2.73 kg/piece of export product	
R/A may take suitable consequential action accordingly.				

13	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:18.12.2012
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			

14	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:18.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

15	Case No.:9/30/81-ALC2/2011			Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,		Meet No/Date:16/81-ALC2/2012 06.11.2012		Status:Approved	
	HQ File :01/81/050/00255/AM12/			RLA File :04/24/040/00180/AM12/		Lic.No/Date:0410128367 21.09.2011		Defer Date:	
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2012/TSW(B)/359 dated 29.10.2012 as under:-								
	Sl. No.	Export Product	Nt. Wt./ unit (kg)	Import Items	Quantity/Unit of EP	Wastage			
1 & 2	Rotor Pole	15	Permanent Magnet	8 Nos.	Nil				

	LD-150		Rotor Stamping -ive	0.23 Kg.	Nil
			Rotor Stamping +ive	0.23 Kg.	Nil
			Rotor Stamping Neutral dia 6.3 mm.	3.4 Kg.	Nil
			Rotor Stamping Neutral dia 8.7 mm.	0.61 Kg.	Nil
			Aluminium Profile	1 No.	Nil
3	Winding complete 142 KN	89	Samica Film	0.35 sq. mtr.	10%
			Damisol	1.65 kg	10%
			Damicat	0.12 kg	10%
			Stator Stamping	51 kg	Nil
			Copper Conductor	30.6 kg	1%

R/A may take suitable consequential action accordingly.

16	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:18.12.2012
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 18.12.2012.			

17	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:18.12.2012
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 18.12.2012.			

18	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:18.12.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 18.12.2012.			

19	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: 1. Words "namely, Deep Bowls, Plates, Deep Plates/Covers containing 63980 Kgs. of Cold Rolled Stainless Steel Circles (Grade 410/BA)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 70378 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

20	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:18.12.2012

Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 18.12.2012.

21	Case No.: 25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:18.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			

22	Case No.: 17/1/81-ALC2/2012	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00546/AM12/	RLA File :05/23/040/00381/AM12/	Lic.No/Date:0510314082 10.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: 1. Words “namely, Covers, Strainers, Bowls, Servers, Bowl sets, Colander, tray containing 157 MT of Cold Rolled Stainless Steel Circles” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 160.14 MT inclusive of wastage of 2 %. R/A may take suitable consequential action accordingly.			

23	Case No.: 13/1/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00542/AM12/	RLA File :05/24/040/00414/AM12/	Lic.No/Date:0510317704 14.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: 1. Words “containing 22696 Kgs. of Non Magnetic Cold Rolled Stainless Steel Circles(200 Series)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 24966 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

24	Case No.: 9/1/81-ALC2/2012	Party Name:MAGPPIE INTERNATIONAL LTD ,(FORMERLY KNOWN AS	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00538/AM12/	RLA File :05/24/040/00417/AM12/	Lic.No/Date:0510317784 15.02.2012	Defer Date
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: 1. Words “containing 173913 Kgs. of Non Magnetic Cold Rolled Stainless Steel Circles(200 Series)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 191304 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

25	Case No.: 14/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00543/AM12/	RLA File :09/24/040/00436/AM12/	Lic.No/Date:0910051342 17.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(55)/2012/TSW(B)/347 dated 16.10.2012 as under:- <u>Export Product:</u> 3 Phase Amorphous Metal Distribution Transformer (Aluminium wound), Oil Cooled, 11/0.415 K.V of following ratings.			

Sl. No.	Export Product rating	Weight per Unit in Kg.	Inputs	Quantity (Kg.)	Justification/ Wastage
1	1000 KVA	4400	Amorphous Electrical Steel Sheet.	1794	7% wastage
			Aluminium Wire	520	1% wastage
			Rods	1205	10% wastage
			TOBS	1.05 Kg/kg	
			Press Board /		
			Kraft Paper		

				content in EP	
2	315 KVA	2375	Amorphous Electrical Steel Sheet. Aluminium Wire Rods TOBS Press Board / Kraft Paper	665 136 703 1.05 Kg/kg content in EP	7% wastage 1% wastage 10% wastage
3	800 KVA	4130	Amorphous Electrical Steel Sheet. Aluminium Wire Rods TOBS Press Board / Kraft Paper	1471 373 1146 1.05 Kg/kg content in EP	7% wastage 1% wastage 10% wastage
4	1250 KVA	4875	Amorphous Electrical Steel Sheet. Aluminium Wire Rods TOBS Press Board / Kraft Paper	1852 449 1165 1.05 Kg/kg content in EP	7% wastage 1% wastage 10% wastage
5	1500 KVA	5250	Amorphous Electrical Steel Sheet. Aluminium Wire Rods TOBS Press Board / Kraft Paper	2170 463 1343 1.05 Kg/kg content in EP	7% wastage 1% wastage 10% wastage
6	500 KVA	3220	Amorphous Electrical Steel Sheet. Aluminium Wire Rods TOBS Press Board / Kraft Paper	965 245 986 1.05 Kg/kg content in EP	7% wastage 1% wastage 10% wastage

Components at Sl. No. 6,12,18,24,30 & 36 are allowed on net to net basis as applied by the firm.

R/A may take suitable consequential action accordingly.

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Case No.:1/1/81-ALC2/2012	Party Name:PRITHVI METALS PVT LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
HQ File :01/81/050/00530/AM12/	RLA File :07/24/040/00421/AM12/	Lic.No/Date:0710086536 23.02.2012	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(164)2011-ME dated 06.11.12, as under:

Based upon the information submitted by the unit informing the weight of raw material and the weight of export products, wastage has been calculated and considering recovery as 2/3rd being non ferrous material the qty of import material has been calculated as under:-

S/No of E.P	Part no	Qty of Export in Nos	Weight of each EP in Kg	% Wastage after recovery	Qty of import in kg
01	47317	305	3.847	10	1290.66
02	50548	10	3.704	12	41.48

03	50549	10	3.704	12	41.48
04	50566	10	2.717	14	30.90
05	50665	10	2.889	11	32.00
06	50666	10	3.169	10	34.86
07	51050	600	1.880	14	1285.92
08	51051	900	2.365	12	2383.92
09	51052	350	2.860	11	1111.11
10	96156	1200	2.006	11	2672.00
11	96157	1500	2.637	09	4311.50
12	96158	2850	3.581	08	11022.32
13	96158	10	1.848	15	21.25
14	50606	10	1.739	18	20.52
15	96343	140	3.579	08	541.14
16	50664	10	2.389	12	26.75
17	50571	10	2.224	15	25.57
18	96411	140	2.635	09	402.10
19	96537	10	1.628	21	19.69
20	17102	10	2.003	11	22.23
21	17103	10	1.711	19	20.36
22	96879	140	2.005	11	311.57
23	17167	10	1.685	19	20.05
24	17176	175	1.689	19	351.73
25	96936	10	3.464	09	37.75
26	17179	175	1.981	11	384.81
27	17416	10	2.245	17	26.26
28	50747	10	1.427	18	16.83
29	97139	10	2.612	09	28.47
30	97143.	10	1.993	11	22.12
31	96898	10	1.907	74	33.18
32	47471	700	0.468	15	376.74
33	50480	25	0.468	15	13.45
				TOTAL	26977.72

The weight of import after considering two third recoveries being non-ferrous material are therefore allowed as 26977.72 Kg.

R/A may take suitable consequential action accordingly.

27	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421	Defer Date:18.12.2012

			23.02.2012	
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			
28	Case No.: 3/1/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00532/AM12/	RLA File :03/94/040/01046/AM12/	Lic.No/Date:0310684387 01.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: 1. Words “namely, Deep Bowls, Plates, Deep Plates/Covers containing 374745Kgs. of Cold Rolled Stainless Steel Circles” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 412220Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			
29	Case No.: 10/16/81-ALC2/2012	Party Name:KOYA AND COMPANY CONSTRUCTION LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00317/AM13/	RLA File :09/24/040/00665/AM12/	Lic.No/Date:0910052261 20.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Words “ of relevant grade ” may be suffixed with the description of import items at Sl. No 1, 2 & 3. 2. Quantities of imp[ort items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 8919.75 MT, 59.85 MT and 33.6 MT respectively inclusive of a wastage of 5 % . R/A may take suitable consequential action accordingly.			
30	Case No.: 2/10/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00197/AM13/	RLA File :07/24/040/00017/AM13/	Lic.No/Date:0710087901 26.04.2012	Defer Date:18.12.2012
	Decision : NC observed that hard copy of application is still awaited from RA, Bengaluru. Hence NC decided to send a reminder to firm to forward copy of application immediately. The case stands deferred and to be relisted on 18.12.2012.			
31	Case No.: 2/6/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00123/AM13/	RLA File :03/95/040/00170/AM13/	Lic.No/Date:0310697652 06.06.2012	Defer Date:18.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 18.12.2012.			
32	Case No.: 3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:18.12.2012
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 18.12.2012.			
33	Case No.: 1/10/81-ALC2/2012	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00196/AM13/	RLA File :31/83/040/00072/AM13/	Lic.No/Date:3110055080 24.07.2012	Defer Date:18.12.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. Sl No. 5 and 11 of SDF. The case stands deferred and to be relisted on 18.12.2012.			
34	Case No.: 28/13/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00287/AM13/	RLA File :07/24/040/00193/AM13/	Lic.No/Date:0710089980 31.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Advance Authorisation is ratified as under on repeat basis as per Advance Authorization No.0710074502 dated 28.09.2010 ratified in Norms Committee Meeting dated 11.01.2011:			

1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 9700Kgs. on net to net basis.
 2. After taking clue from SION C-1639, quantity of import item at S.No. 2 may be allowed as applied for i.e. 252.6 Kgs. inclusive of 1% wastage
- R/A may take suitable consequential action accordingly.

35	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:18.12.2012
	Decision : NC decided to send a copy of application again to DIPP for comments. The case stands deferred and to be relisted on 18.12.2012.			

36	Case No.:15/13/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM13/	RLA File :03/95/040/00283/AM13/	Lic.No/Date:0310703729 01.08.2012	Defer Date:18.12.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 4,5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 18.12.2012.			

37

Case No.:30/13/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
HQ File :01/81/050/00289/AM13/	RLA File :07/24/040/00181/AM13/	Lic.No/Date:0710090014 02.08.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/88/2006-PC-II dated 1.11.2012 as under:-			
Item to be Exported	Quantity		
Insulator Made of PVC Sheets	1 Kg		
Raw-material recommended for Import	Quantity		
Relevant PVC Sheet	1.08 kg/kg content in the export product		
R/A may take suitable consequential action accordingly.			

38	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:18.12.2012
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 18.12.2012.			

39	Case No.:35/13/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00294/AM13/	RLA File :07/24/040/00196/AM13/	Lic.No/Date:0710090048 03.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as applied for i.e. 2029.09Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyamide Imide Enamel may be allowed as 21.525Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Pet Tape(Polyester Tape) may be allowed as 20.91Kgs. inclusive of 2% wastage R/A may take suitable consequential action accordingly.			

40	Case No.:22/16/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00329/AM13/	RLA File :07/24/040/00197/AM13/	Lic.No/Date:0710090047 03.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- i. Quantity of import item at SI.No. 1 may be allowed as 9800Kgs. on net to net basis. ii. After taking clue from SION C-1639, quantity of import item at S.No. 2 may be allowed as 202Kgs. inclusive of 1% wastage R/A may take suitable consequential action accordingly.			

41	Case No.:32/13/81-ALC2/2012	Party Name:THERMON HEAT TRACERS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00291/AM13/	RLA File :31/83/040/00081/AM13/	Lic.No/Date:3110055283 06.08.2012	Defer Date:18.12.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.1.2012 as under:- - Information in respect of Sl. No. 3, 6& 11 of Standard Deficiency Format, export product wise. - Detailed calculations/basis for the quantities of import items with wastage claimed on each import item. The case stands deferred and to be relisted on 18.12.2012.			
42	Case No.:5/10/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00200/AM13/	RLA File :05/24/040/00188/AM13/	Lic.No/Date:0510331659 08.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: - Words "containing 130435 Kgs. of Cold Rolled Stainless Steel Circles (Grade 200)" may be suffixed with the description of export product. - Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 143478 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			
43	Case No.:4/13/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM13/	RLA File :13/24/040/00025/AM13/	Lic.No/Date:1310040655 08.08.2012	Defer Date:18.12.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Voltage rating of cable. - Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of Cable. - Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be relisted on 18.12.2012.			
44	Case No.:6/13/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00265/AM13/	RLA File :13/24/040/00024/AM13/	Lic.No/Date:1310040656 08.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Words "Aluminium Conductor, armoured" may be suffixed with the description of export product. - Net weight of export product may be specified as 43850 Kgs. - Quantity of import item at Sl. No 1 viz. Aluminium Ingots may be allowed as applied for i.e. 12165 Kgs. after taking clue from Engineering Table 5. - Quantity of import item No.2 viz. XLPE Compound may be allowed as 12056Kgs as 1.02 Kgs./Kg content in the Export Product as claimed by the firm. - Quantity of import item No.3 viz. PVC Resin may be allowed as 9722Kgs. as 1.02 Kgs./Kg content in the Export Product as claimed by the firm. - Quantity of import item No.4 viz. Steel Wire may be allowed as applied for i.e. 7125 Kgs. as 1.02 Kgs./Kg content in the Export Product. R/A may take suitable consequential action accordingly.			
45	Case No.:17/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM13/	RLA File :03/95/040/00279/AM13/	Lic.No/Date:0310704528 08.08.2012	Defer Date:18.12.2012
	Decision :NC decided to send a copy of application to DIPP. The case stands deferred and to be relisted on 18.12.2012.			
46	Case No.:19/13/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM13/	RLA File :31/83/040/00086/AM13/	Lic.No/Date:3110055325 08.08.2012	Defer Date:18.12.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- Sl No. 5 and 11 of SDF. The case stands deferred and to be relisted on 18.12.2012.			

47	Case No.:20/13/81-ALC2/2012	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00279/AM13/	RLA File :31/83/040/00091/AM13/	Lic.No/Date:3110055333 08.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Import items from Sl. Nos. 1 to 19 shall be of same grade as contained in the export product. 2. Quantities of import items from Sl.No. 1 to19 may be allowed as 1872Kgs., 4680, Kgs., 89016Kgs., 87259Kgs., 44594Kgs., 14040Kgs., 63929Kgs., 4690Kgs., 193385Kgs., 172570Kgs., 206591 Kgs., 264918 Kgs., 154800 Kgs., 148155 Kgs., 219596 Kgs., 73540 Kgs., 78302 Kgs., 9360 Kgs., &9360Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 20 &21 put together may be allowed as applied for being 1.77 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

48	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:18.12.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Number of layers of interior PTFE Non stick coating and thicknesses thereof. 2. Information in respect of item at S.No3, 4, 5, 6& 11 of Standard Deficiency Format. The case stands deferred and to be relisted on 18.12.2012.			

49	Case No.:22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:18.12.2012
	Decision : The case is under examination at DOT. The case stands deferred and to be relisted on 18.12.2012.			

50	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:18.12.2012
	Decision : The case is under examination at C&PC. The case stands deferred and to be relisted on 18.12.2012.			

51	Case No.:33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:18.12.2012
	Decision : The case is under examination at DOT. The case stands deferred and to be relisted on 18.12.2012.			

52	Case No.:12/16/81-ALC2/2012	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM13/	RLA File :09/24/040/00230/AM13/	Lic.No/Date:0910053518 16.08.2012	Defer Date:18.12.2012
	Decision : : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Information in respect of item at Sl.No. 4, 5 & 11 of Standard Deficiency Format. 2. Details of manufacturing activities. The case stands deferred and to be relisted on 18.12.2012.			

53	Case No.:18/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM13/	RLA File :03/95/040/00258/AM13/	Lic.No/Date:0310705707 21.08.2012	Defer Date:18.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.12.2012.			

54	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:16/81-ALC2/2012	Status:Deferred and Re-
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			06.11.2012	indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:18.12.2012
	Decision :NC observed that reply of the firm is still awaited. Hence NC decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 18.12.2012.			
55	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:18.12.2012
	Decision :NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 18.12.2012.			
56	Case No.:2/13/81-ALC2/2012	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00261/AM13/	RLA File :03/95/040/00357/AM13/	Lic.No/Date:0310706076 23.08.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Advance Auth The above AA is ratified as under on repeat basis as per Advance Authorization No.0310644424 dated 26.07.2011ratified in Norms Committee Meeting dated 06.09.2011: - Quantity of export product may also be specified as 439025 Sq. Mtrs. in addition to its weight. - Quantity of import item at S.No. 1 may be allowed as applied for i.e. 50760 Kgs. inclusive of a wastage of 5.11 %. - Quantity of import item at S.No. 2 may be allowed as 23400 Kgs. (459000 Sq. Mtrs.) inclusive of a wastage of 4.55 %. - Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports. - Quantity of import item at S.No. 4 may be allowed as 16683 Kgs. on net to net basis as claimed by the firm R/A may take suitable consequential action accordingly.			
57	Case No.:23/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00282/AM13/	RLA File :04/24/040/00104/AM13/	Lic.No/Date:0410139053 23.08.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Words" Copper Conductor" may be suffixed with the description of export products at Sl. No. 1 to 12. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6424.824 Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			
58	Case No.:34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:18.12.2012
	Decision :NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 18.12.2012.			
59	Case No.:25/13/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM13/	RLA File :05/23/040/00181/AM13/	Lic.No/Date:0510332590 27.08.2012	Defer Date:18.12.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 18.12.2012.			
60	Case No.:29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:18.12.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 18.12.2012.			
61	Case No.:24/13/81-ALC2/2012	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00283/AM13/	RLA File :05/23/040/00178/AM13/	Lic.No/Date:0510332723 28.08.2012	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:-

Advance Authorisation may be ratified as under on repeat basis as per A. A.

No.0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010:

1. Description of export products at Sl. No. 1 & 2 may be modified as under:

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	4694748.5
	250 MCM	
	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	32951.5

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V		
Size of Cable	CC Copper Rod/Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product

AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product

R/A may take suitable consequential action accordingly.

62	Case No.:27/13/81-ALC2/2012	Party Name:B.C. POWER CONTROLS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Reject
	HQ File :01/81/050/00286/AM13/	RLA File :05/23/040/00154/AM13/	Lic.No/Date:0510332857 28.08.2012	Defer Date:
	Decision : NC decided to reject the case as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- For manufacture of Power Cables, E.C. grade Copper is used and, therefore, copper scrap is not a suitable input for the export product. R/A may take suitable consequential action accordingly.			

63	Case No.:9/16/81-ALC2/2012	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM13/	RLA File :31/83/040/00097/AM13/	Lic.No/Date:3110055584 28.08.2012	Defer Date:18.12.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O No. 30(242)11/ME dated 7.11.2012 as under:- 1. Size, specification and thickness of the Mild steel plates (Imported) used as raw material. 2. Size/ Specifications and purity of Export Product. 3. Use of export product. 4. Wastage justification. The case stands deferred and to be relisted on 18.12.2012.			
64	Case No.:16/13/81-ALC2/2012	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM13/	RLA File :03/94/040/00404/AM13/	Lic.No/Date:0310706823 29.08.2012	Defer Date:18.12.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Voltage rating of cables at Sl. No 3, 5, 6 & 8 to 12 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred and to be relisted on 18.12.2012.			
65	Case No.:21/13/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00280/AM13/	RLA File :34/24/040/00145/AM13/	Lic.No/Date:3410035020 29.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Net weight of export product may be specified as 36480 Kgs. containing 4800 Kgs. of Copper Wire. 2. Quantity of export product may also be specified as 8000 Nos. in addition to its weight. 3. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 4800Kgs. & 320Kgs. respectively without any wastage. 4. Weight of import item at Sl. Nos. 7 may be specified as 6400 Kgs. 5. Quantities of import items from Sl. No 2 to 4, 6 & 7 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			
66	Case No.:18/16/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status: Approved
	HQ File :01/81/050/00325/AM13/	RLA File :07/24/040/00239/AM13/	Lic.No/Date:0710090505 30.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Advance Authorization is ratified as under on repeat basis as per Advance Authorization No. 0710074687 dated 08.10.2010 ratified in NC meeting dated 28/12/2010 : 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 17894.59Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. PolyesterimideEnamel may be allowed as applied for i.e. 189.829Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 186.213Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			
67	Case No.:20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:18.12.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Information in respect of Sl. No. 3, 6, 9 & 11 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items The case stands deferred and to be relisted on 18.12.2012.			
68	Case No.:21/16/81-ALC2/2012	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00328/AM13/	RLA File :07/24/040/00191/AM13/	Lic.No/Date:0710090494 30.08.2012	Defer Date:18.12.2012
	Decision :NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 18.12.2012.			
69	Case No.:19/16/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00326/AM13/	RLA File :07/24/040/00240/AM13/	Lic.No/Date:0710090529 31.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0710074687 dated 08.10.2010 ratified in NC meeting dated 28/12/2010 : - Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 38403.25Kgs. inclusive of 1% wastage. - Quantity of import item at S.No.2 i.e. PolyesterimideEnamel may be allowed as applied for i.e. 407.389Kgs. inclusive of 5% wastage. - Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 399.929Kgs. inclusive of 3% wastage R/A may take suitable consequential action accordingly.			
70	Case No.:11/16/81-ALC2/2012	Party Name:B.C. POWER CONTROLS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00318/AM13/	RLA File :05/23/040/00157/AM13/	Lic.No/Date:0510333404 03.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Words "E.C. Grade" may be suffixed with the description of import items at Sl. No. 1. - Quantity of import item at Sl. No. 1 may be allowed as 114880 Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			
71	Case No.:13/16/81-ALC2/2012	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00320/AM13/	RLA File :05/23/040/00192/AM13/	Lic.No/Date:0510333772 05.09.2012	Defer Date:18.12.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format for each type of Aluminium Composite Panel. - Thickness of aluminium coil in export product. - Specific use of import items in the manufacture of export product and justification/basis for their quantities. The case stands deferred and to be relisted on 18.12.2012.			
72	Case No.:7/13/81-ALC2/2012	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM13/	RLA File :03/95/040/00220/AM13/	Lic.No/Date:0310708054 06.09.2012	Defer Date:18.12.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Quantities of export products at Sl. No. 1 to 5 in Numbers also in addition to their weights. - Quantities of import items at Sl. No. 1 to 4 in Numbers also in addition to their weights - Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. The case stands deferred and to be relisted on 18.12.2012.			
73	Case No.:8/13/81-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Closed
	HQ File :01/81/050/00267/AM13/	RLA File :08/24/040/00145/AM13/	Lic.No/Date:0810114821 07.09.2012	Defer Date:
	Decision :NC decided to close the case as RA informed vide letter No. 08/24/40/145/AM13 dated 06.11.2012 that the above AA has been issued under para 4.7.1 of HBP on repeat basis.			
74	Case No.:9/13/81-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:closed
	HQ File :01/81/050/00268/AM13/	RLA File :08/24/040/00183/AM13/	Lic.No/Date:0810114823 07.09.2012	Defer Date:
	Decision : NC decided to close the case as RA informed vide letter No. 08/24/40/183/AM13 dated 06.11.2012 that the above AA has been issued under para 4.7.1 of HBP on repeat basis.			

75	Case No.:10/13/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00269/AM13/	RLA File :05/24/040/00217/AM13/	Lic.No/Date:0510334027 07.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Words “containing 70.4 MT. of Cold Rolled Stainless Steel Circles (201-J4-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 77.44 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

76	Case No.:2/16/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00309/AM13/	RLA File :03/94/040/00277/AM13/	Lic.No/Date:0310708083 07.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Words “namely, Deep Bowls, Plates, Deep Plates/Covers containing 288182 Kgs. of Cold Rolled Stainless Steel Circles” may be suffixed with the description of export product. 2. Word “Width” given in the description of import item may be amended to “Diameter”. 3. Words “of relevant thickness & Grade” may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 317000 Kgs. inclusive of wastage of 10 %. 4. Import items from Sl. No. 2 to 8 may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

77	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:18.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.12.2012.			

78	Case No.:12/13/81-ALC2/2012	Party Name:ANGELIQUE INTERNATIONAL LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM13/	RLA File :05/23/040/00199/AM13/	Lic.No/Date:0510334458 12.09.2012	Defer Date:18.12.2012
	Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- SI No. 4,5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 18.12.2012.			

79	Case No.:13/13/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00272/AM13/	RLA File :05/24/040/00205/AM13/	Lic.No/Date:0510334469 12.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(95)/2012-IPHW dated 29.10.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

80	Case No.:14/13/81-ALC2/2012	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00273/AM13/	RLA File :05/24/040/00218/AM13/	Lic.No/Date:0510334525 12.09.2012	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- 1. Words “containing 95.238 MT of Cold Rolled Stainless Steel Circles (201-J4-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the descriptions of import item and its quantity may be allowed as 104.762 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

81	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:18.12.2012
	Decision :NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 18.12.2012.			
82	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:18.12.2012
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 18.12.2012.			
83	Case No.:8/16/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM13/	RLA File :03/95/040/00442/AM13/	Lic.No/Date:0310710210 24.09.2012	Defer Date:18.12.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Justification for the quantity of import item. - Detailed justification for manufacturing allowance taken in the manufacture of export product The case stands deferred and to be relisted on 18.12.2012.			
84	Case No.:5/16/81-ALC2/2012	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Approved
	HQ File :01/81/050/00312/AM13/	RLA File :03/94/040/00544/AM13/	Lic.No/Date:0310710600 26.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- Word “ relevant” may be prefixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as 80693 Kgs. & 9770 Kgs. respectively inclusive of a wastage of 2 %. R/A may take suitable consequential action accordingly.			
85	Case No.:3/16/81-ALC2/2012	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM13/	RLA File :03/95/040/00476/AM13/	Lic.No/Date:0310710759 27.09.2012	Defer Date:18.12.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:- - Voltage rating of cables - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight of each Cable - Material balancing viz. net content of each imported and indigenous input, export product wise. - Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 18.12.2012.			
86	Case No.:16/16/81-ALC2/2012	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Reject
	HQ File :01/81/050/00323/AM13/	RLA File :05/24/040/00242/AM13/	Lic.No/Date:0510336515 04.10.2012	Defer Date:
	Decision :NC decided to reject the case as no manufacturing activity is involved in the above proposal. R/A may take suitable consequential action accordingly.			
87	Case No.:7/16/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM13/	RLA File :03/95/040/00450/AM13/	Lic.No/Date:0310711893 08.10.2012	Defer Date:18.12.2012
	Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- SI No. 4,5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 18.12.2012.			
88	Case No.:15/16/81-ALC2/2012	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed

HQ File :01/81/050/00322/AM13/	RLA File :04/24/040/00144/AM13/	Lic.No/Date:0410140374 11.10.2012	Defer Date:18.12.2012
Decision :NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 18.12.2012.			

89	Case No.: 17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:18.12.2012
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 18.12.2012.			

90	Case No.: 1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:16/81-ALC2/2012 06.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:18.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.12.2012.			

Offline 06.11.2012

Sl. No 255

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 16/81	F.No.01/81/050/020/AM09/DES-II
Dated:06.11.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 18.12.2012.

Sl No. 256

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 16/81	F.No.01/81/162/970/AM12/DES-II
Dated:06.11.2012	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 09.11.2012 as under:-

1. Revised list of export products giving specifications of each cable including conductor size and material, insulation/armouring materials and voltage rating etc..
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.
5. Wastage claimed on each import item.

The case stands deferred and to be relisted on 18.12.2012.

Sl No. 257

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 16/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:06.11.2012	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

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Decision :NC observed that reply from the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 18.12.2012.

SI No. 258

CASE NO. AR- 29	M/s N.R.D. Collection, Moradabad
Meeting No. 16/81	F.No. 1/81/162/886/AM12/DES-II
Dated:06.11.2012	Advance Licence No. 0510309752 dated 29.11.2011
	Request for amendment in export product.

Decision :NC decided to refer the case to MSME for examination as export product is handicraft item and is under purview of MSME. The case stands deferred and to be relisted on 18.12.2012.

SI No. 259

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 16/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:06.11.2012	Advance Licence No. 0510219112 dated 08.04.2008

Decision :NC observed that comments of DIPP has been received in the case. NC decided to send a letter to CLA, N.Delhi to intimate the audit observation in respect of above case. The case stands deferred and to be relisted o

SI No. 260

CASE NO. AR- 43	M/s Vijai Electricals Ltd.
Meeting No. 16/81	F.No. 01/81/50/374/AM12/DES-II
Dated:06.11.2012	Advance Licence No. 0910048772 dated 14.09.2011

Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(19)/2012/TSW(B)/351 dated 19.10.2012 as under:-

- I. Basic calculation for inputs requirement based on voltage ratings desired by the firm vis-à-vis recommended earlier.

The case stands deferred and to be relisted on 18.12.2012.

SI No. 261

CASE NO. AR- 142	M/s Heena Metals
Meeting No. 16/81	F.No. 01/81/050/175/AM12/DES-II
Dated:06.11.2012	Advance Licence No 0310645667 dated 02.08.2011

Decision :NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 18.12.2012.

SI No. 262

CASE NO. AR- 52	M/s TTP Technologies Pvt. Ltd.
Meeting No. 16/81	F.No. 01/81/50/183/AM-11/DES-II
Dated:06.11.2012	Advance Licence No. 0710072965 dated 15.07.2010

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.12.2012.

SI No. 263

CASE NO. AR- 53	M/s Sterlite Industries (I) Ltd., Tuticorin

Meeting No. 16/81	F.No. 01/81/162/464/AM-13/DES-II
Dated:06.11.2012	Annual Advance Licence No. 3510025541 dated 02.01.2009

Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 18.12.2012.

PART - C – DEFERRED

S.No.58

CASE NO. C- 12	M/s. Bharti Shipyard Ltd.
Meeting No. 16/81	F.No.01/81/162/255/AM'13/DES-II
Dated:11.09.2012	Fixation of wastage norms in r/o M/ Bharti Shipyard Ltd., an 100% EOU unit

Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 18.12.2012.

SI No. 59

CASE NO. C- 10	M/s KEC International Ltd
Meeting No. 16/81	F.No.01/81/162/315/AM'13/DES-II
Dated:23.10.2012	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group "Engineering" on export of "Transmission Towers".

Decision : NC decided to defer the case for next NC.

SI No. 60

CASE NO. C-15	M/s Raychem RPG (P) Ltd., mumbai
Meeting No. 16/81	F.No. 01/81/50/95/AM06/DES-II
Dated:06.11.2012	Clarification regarding decision of NC in r/o AA No. 0310327358 dtd 24.6.2005

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 09.11.2012 as under:-

Export Product is covered under SION C-1931 and accordingly, quantities of import items is allowed as under:

1. Quantity of import item at SI. No 1 viz. Aluminium Rods/Ingots may be allowed as 1.01 Kgs./Kg. content in the export products.
2. Quantity of import item at SI. No 2 viz. XLPE Semi-Conducting Compound may be allowed as 1.05 Kgs./Kg. content in the export products.
3. Quantity of import item No.3 viz. XLPE Insulation Compound may be allowed as 1.05Kgs/Kg content in the Export Products.
4. Quantity of import item No.4 viz. High Conductivity Copper Tape/Copper Foil may be allowed as as 1.01Kgs/Kg content in the Export Products

The above modification is only for the purpose of regularization. No further imports or exports allowed, as licence has already expired.

R/A may take suitable consequential action accordingly.

SI No. 61

CASE NO. C- 16	M/s Involute Technologies Pvt. Ltd.
Meeting No. 16/81	F.No.01/81/162/423/AM'13/DES-II

Dated:23.10.2012

Clarification regarding issue of DEPB.

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 18.12.2012.
